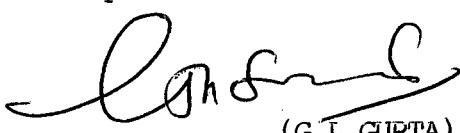
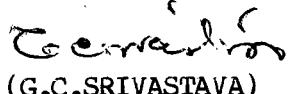


THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (s) Union of India & Ors. Respondent (s) Dharam Pal Singh
Advocate for Applicant (s) Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDER OF THE TRIBUNAL
<p>01-08-03</p> <p>RA 16/2003 (OA 422/2000)</p> <p>RA 1350/1351</p> <p>at 2.8.03</p>	<p><u>BY CIRCULATION</u></p> <p>Perused the Review Application and the order dated 6.6.2003, passed in OA 422/2000.</p> <p>2. The applicants (respondents in the OA) want to rely on three new documents.</p> <p>3. It is common knowledge that the scope of review is very limited. In the review proceedings, nothing can be re-argued nor any new contention be raised. See <u>B.H. Prabhakar v. M.D. Karnataka State Coop. Apex Bank Ltd.</u> - 2000 (4) SLR 529, <u>Ajit Kumar Rath v. State of Orissa & Ors.</u> - 2000 SCC (L&S) 192, and <u>Subhash v. State of Maharashtra & Anr.</u> - 2002 (1) ATJ 551.</p> <p>4. It is not borne out that the error, said to be in the decision of the Tribunal, is plain and apparent. The Review Application is, therefore, liable to be dismissed and is hereby dismissed.</p> <p> (G.L.GUPTA) 11/7/03 VICE CHAIRMAN</p> <p> (G.C.SRIVASTAVA) MEMBER (A)</p>